

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87073 of 2018

(Arising out of Order-in-Appeal No. SK/GST (Audit -II/Mumbai/13/Appeal Raigad/2018 dated 07.02.2018 passed by the Commissioner of CGST & Central Excise (Audit-II), Mumbai.)

M/s Newaraj Builders
Situated at new House Plot No. 45,
Sector 19A, Opp.- Dena Bazar,
Gate No. 2, Vashi, Navi Mumbai – 400 705

.....Appellant

VERSUS

Commissioner of Central Excise, Belapur
CGO Complex, 1st Floor, Sector -10, CBD Belapur,
Navi Mumbai – 400 614

.....Respondent

APPEARANCE:

None for the Appellant

Shri Dharmendra Singh, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85009 / 2021

Date of Hearing: 12.01.2021

Date of Decision: 12.01.2021

Appellant is absent. Learned Authorised Representative for the respondent-department submitted Form No. SVLDRS-4 and stated that no further amount is outstanding against the appellant who sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Learned Authorised Representative also submitted copy of Form No. SVLDRS-4 issued to the appellant.

3. Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority.

4. In accordance with the provisions of the scheme, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad